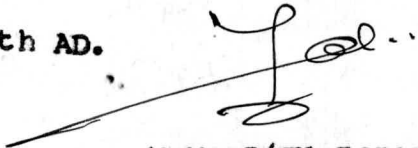


O. A. No. 240/2001

ORDER DATED 19-4-2002.

Mr. Routray, learned counsel for the Applicant undertakes to furnish the required postages for service of a copy of this order on the Respondents by Regd. Post with AD by 23-4-2002. On filing the required postages, a copy of this order passed on 19-4-2002 be sent to the Respondents by Regd. Post with AD.


MEMBER (JUDICIAL)

Order dated 07.11.02

As prayed for by Mr. D. N. Mishra Ld.
standing counsel for Railway, call on 08.11.02.


Vice Chairman

Member GJ

Order dated 08.11.2002.

Heard Mr. D. N. Mishra, Ld.
Standing Counsel for the Railways/
Respondents and Mr. P. K. Padhi, Ld.
Counsel for the Applicant on MA
No. 751/2002 filed by the Respondents
seeking three months extension of
time for implementation of the order

ORDER DATED 19-4-2002

of this Tribunal dated 19.4.02
 This MA has been filed on
 seeking 3 months' extension of time
 19.08.2002, which is going to
 expire ~~the three months~~ on 27/11/

2002. It is stated by the
 Ld. Standing Counsel that this
 much time is required for
 assessing the final entitlements
 of the applicant for making
 payment as per the order of
 this Tribunal. In view of this
~~time~~ further extension of time,
 so prayed is granted. MA
 is accordingly disposed of.
 Copy of this order to
 Ld. Counsel for both sides.

Copies of order dt. 8.11.02
 is delivered to both
 the Counsels.

BH

22-11-02
 Sd(S)

V N Chandra
 Member